

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
C.P-178/241-242/ND/2021

IN THE MATTER OF:
Mr. Vashisht Rai Sharma

...**APPLICANT**

Vs.

M/s. Kuiper Bio Matrix Pvt. Ltd. and Ors.

...**RESPONDENT**

Section
U/s 241-242

Order delivered on 15.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Mr. Milan Singh Negi and Mr.
Nikhil Kr. Jha, Advs.

For the Respondent

:Mr. Karan Luthra, Adv Mr.
Naman Gowda, Adv for the
Respondent Nos. 1 to 3

ORDER

Ld. Counsel for the Petitioner is present. Ld. Counsel for the Respondent is present and submitted that in terms of order dated 24.01.2024 they have filed their written submissions and it is now reflected on the e-portal. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)